supply of gas for third fertiliser plants by IFFCO in Gujarat;

(b) -whether 'Government are taking steps to fulfil that assurance*;

(c) whether it is a fact that IFFCO has been denied the supply of gas for third plant;

(d) if so, what are the reasons therefor;

(e) whethe_r Government are aware of the discontentment of people of Gujarat over the stopping of gas supply by IFFCO in Gujarat, result ing in non-commissioning of the <u>sa.HA</u> plant; and

(f) if $\omega_{\rm f}$ what remedial action Government propose.to take in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) to (c) Indian Farmers Fertilizer Cooperative Ltd. (IFFCO) have operating planti at Kandla and Kalol in Gujarat, in addition to a project under implementation at Phulpur, Uttar Pradesh. They are promoting a fertilizer complex at Hazira in the Surat District of Gujarat, based on gas as feedstock which is expected to be commissioned by 1983-84. The ONGC has assured gas for this project. The project has been approved by th» Government. The ONGC proposals for development of gas fields and laying of the gas pipeline upto Hazira are being processed for investment approvals.

(d) to (f) Do mot aris«.

Ad-hec Import licences ander fre* foreign exekange

to Questions

550. SHRI KISHAN LAL SHARMA: SHRI SAT PAUL MITTAL:

Will the Minister of AGRICUL-TURE be pleased to state:

(a) whether it is a fact that his Ministry have granted/recommended *ad hoc* import licences worth crores of rupees under Free Foreign Exchange during the financial year 1978-79 and in the current financial year for the import of insecticides and weedicides;

(b) if so, what are the names of the concerns to whom *ad hoc* import licences were granted or whose names were recommended for such licences;

(c) what are the items allowed for import and what is the amount of foreign exchange released during 1978-79 and April—July, 1979 for this purpose; and

(d) what are the criteria laid down for grant of *ad hoc* import licences for the import of insecticides/weedi-cides?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (c) Yes, Sir. A statement showing the names of concerns to whom ad hoc import licences were recommended. items allowed for import and amount of foreign exchange recommended by the Department of Agriculture and released by the Department of Economic Affairs, during the financial year 1978-79, and in the current financial year, is enclosed.

(d) Imports are arranged based o» domestic requirements, indigenous availability, essentiality for import and foreign exekangt considerations.

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Statement

Names of the concerns to whom ad-hoc import licences were recommended, the items allowed for import and the free foreign exchange recommended by the Department of Agriculture and released by the Department of Economic Affairs, during the financial year 1978-79 and in the current financial year.

Name of the concerns	Items allowed for import	Quantity	Foreign exchange released by the Deptt, of Economic Affairs on the recom- mendation of the Depart- ment of Agriculture
······································	1978-79		(in Rs.)
1. M/s Bayer (India) Ltd., Bombay	. Tribunil 70% W.P.	80 M.T.	46. oo lakhs
2. M.M.T.C., New Delhi	High-gamma BHC 1979-80	491 M.T.	, 55. oo lakhs -
1. M/s Bayer (India) Ltd., Bombay	. Tribunil 70% W.P.	80 Mi.T.	51. 26 lakhs
2. M/s Sandoz (India) Ltd., New Del	hi Dosanex 80%	85 M.T.	61, 20 lakhs
3. S.T.C., New Delhi	D.D.T. Technical	1,825 M.T.	1- 75 CEOres

Lay-out plans of Laxmi Nagar, Shakarpur and Pandav Nagar, Delhi

551. SHRI PRAKASH MEHROTRA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Govern ment are preparing lay-out plans of Laxmi Nagar, Shakarpur and Pandav Nagar, Delhi, for the regularisation and development of these colonies; and

(b) if so_i by when the plans are likely to be ready and displayed?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) Delhi Development Authority has reported that draft lay-out plans of 'these colonies have been prepared, approved and displayed for inviting objections/suggestions from the public. The last date for receipt of objections/ suggestions is 31-3-1980.

Import of oil from Soviet Union

552. SHRI KISHAN LAL SHARMA: SHRI PRAKASH MEHROTRA:

Will the Minister of PETROLEUM AND CHEMICALS be please^ to state:

(a) what percentage of country's total requirements of oil is being met from the import from the Soviet Union; and

(b) what are the prices currently paid for the import of crude to the major suppliers?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Our imports of crude oil from USSR constitute about 5 per cent of our total requirements.

(b) It would not be in the public interest to furnish information in regard to prices and other terms and conditions.